

ITEM NO.41

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos. 16213-16373/2021

(Arising out of impugned final judgment and order dated 16-01-2020 in WPC Nos. 12498/2019, 15270/2018, 34503/2018, 36453/2018, 43177/2018, 1189/2019, 1407/2019, 2469/2019, 2473/2019, 12494/2019, 12497/2019, 12502/2019, 12684/2019, 12739/2019, 12743/2019, 12824/2019, 12935/2019, 13063/2019, 13072/2019, 13593/2019, 14554/2019, 14557/2019, 15854/2019, 16359/2019, 17328/2019, 17405/2019, 17501/2019, 17508/2019, 17516/2019, 17525/2019, 17557/2019, 17610/2019, 17647/2019, 17649/2019, 17652/2019, 17664/2019, 17729/2019, 17834/2019, 17843/2019, 17912/2019, 17969/2019, 17989/2019, 18052/2019, 18054/2019, 18968/2019, 19011/2019, 19020/2019, 19227/2019, 19259/2019, 19273/2019, 19278/2019, 19280/2019, 19285/2019, 19297/2019, 19315/2019, 19332/2019, 19481/2019, 19930/2019, 20231/2019, 20252/2019, 20321/2019, 20434/2019, 20450/2019, 20451/2019, 20455/2019, 20548/2019, 20828/2019, 21214/2019, 21223/2019, 21248/2019, 21249/2019, 21309/2019, 21445/2019, 21555/2019, 21699/2019, 21935/2019, 22075/2019, 22231/2019, 22387/2019, 22395/2019, 22400/2019, 22475/2019, 22481/2019, 22560/2019, 22661/2019, 22877/2019, 23107/2019, 23447/2019, 23606/2019, 23767/2019, 23905/2019, 23916/2019, 23932/2019, 23936/2019, 23987/2019, 24196/2019, 24240/2019, 24595/2019, 24618/2019, 26529/2019, 26775/2019, 28569/2019, 33232/2019, 33354/2019, 33355/2019, 33595/2019, 35065/2019, 24942/2019, 25079/2019, 25120/2019, 25321/2019, 25336/2019, 25462/2019, 25646/2019, 25801/2019, 25938/2019, 26021/2019, 26042/2019, 26059/2019, 26060/2019, 26104/2019, 27609/2019, 27613/2019, 28634/2019, 28809/2019, 28829/2019, 29297/2019, 29986/2019, 30053/2019, 30578/2019, 30842/2019, 31091/2019, 31124/2019, 31177/2019, 31651/2019, 31689/2019, 31698/2019, 31725/2019, 31845/2019, 31923/2019, 31967/2019, 32004/2019, 32330/2019, 32569/2019, 32645/2019, 33707/2019, 34283/2019, 34563/2019, 34582/2019, 35479/2019, 35681/2019, 35792/2019, 36608/2019, 38175/2019, 19282/2019, 20831/2019, 20932/2019, 20944/2019, 20987/2019, 20992/2019 and 21180/2019 passed by the High Court of Judicature at Allahabad)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

JAI SHANKAR AGRAHARI

Respondent (s)

(FOR ADMISSION and I.R.)

Date : 19-07-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR**

For Petitioner(s)

**Mr. K.M. Nataraj, A.S.G.
Mr. Amrish Kumar, AOR
Mr. Shailesh Madiyal, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Saurabh Kaushik, Adv.**

For Respondent(s)

**UPON hearing the counsel, the Court made the following
O R D E R**

Prima facie, we are in agreement with the views expressed by the High Court. However, it is pointed out that the High Courts of Delhi, Gujarat, Karnataka and Telangana have taken a different view. Normally, we would have issued notice in the present special leave petition. However, it is to be noted that there are more than 200 respondents.

In the given facts and circumstances, re-list this matter in the week commencing 02.12.2024.

**(DEEPAK GUGLANI)
AR-cum-PS**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR**